

IN THE HON'BLE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
(ORIGINAL JURISDICTION)

DISSOLUTION NOTICE

(See Rule 281)

Whereas the Official Liquidator attached to the Hon'ble High Court of Punjab and Haryana at Chandigarh has filed applications U/s 481 of the Companies Act, 1956 for final dissolution of **M/s Chetak Spintex Limited (In Liquidation)**.

And Whereas the Hon'ble High Court vide order dated 06.09.2024 passed in CA-80-2024 in CP-44-2005 directed issuance of notice inviting objections, if any, in respect of dissolution of M/s Chetak Spintex Limited (In Liquidation).

In compliance of aforesaid orders dated 06.09.2024, Notice is hereby given to the Creditors, Contributories, Stakeholders, Shareholders and General Public to file objections, if any, to the dissolution of M/s Chetak Spintex Limited under liquidation to the undersigned **within 30 days** from the date of the publication of the present notice. In case, no objections are received, further proceedings will be initiated for dissolution of companies under liquidation. Any objection raised after the expiry of time stipulated herein shall not be entertained and aggrieved person may take recourse to Rule 285 of the Companies (Court) Rules, 1959 read with Section 559 of the Companies Act, 1956 as may be advised, in case companies get dissolved.

CHANDIGARH

DATED

(ANUPAM VASHISTA)
OFFICIAL LIQUIDATOR
ATTACHED TO THE HON'BLHIGH
COURT OF PUNJAB AND HARYANA
CORPORATE BHAWAN PLOT NO. 4-B,
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O/c Singh